

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2646/2009

BAR OF INDIAN LAWYERS
THROUGH ITS PRESIDENT JASBIR SIGH MALIK

Appellant(s)

VERSUS

D.K.GANDHI
PS NATIONAL INSTITUTE OF COMMUNICABLE DISEASES & ANR. Respondent(s)

[PART-HEARD BY : HON'BLE BELA M. TRIVEDI AND HON'BLE PANKAJ
MITHAL, JJ.]

(IA No.187759/2022 - INTERVENTION APPLICATION AND IA No.187767/2022
- PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

C.A. No. 2647/2009 (XVII-A)

C.A. No. 2648/2009 (XVII-A)

C.A. No. 2649/2009 (XVII-A)

C.A. No. 6959/2011 (XVII-A)

C.A. No. 8214/2017 (XVII-A)

Date : 29-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Parties

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Mr. Amit Kumar Chawla, Adv.
Mr. Sandeep Singh Dhingra, Adv.
Ms. Niharika Dewivedi, Adv.
Ms. Priya Singh, Adv.
Mr. Sanjay Singh, Adv.
Ms. Kavita Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel Mr. Narender Hooda, Mr. Guru Krishna Kumar, Mr. Manoj Swarup, Mr. Manan Mishra, Mr. Jaideep Gupta, Mr. Shekhar Naphade, Mr. Vikas Singh and learned counsel, Mr. D.K. Sharma as also learned senior counsel, Mr. V. Giri appointed as an Amicus Curiae.
2. All the learned senior counsels may submit their brief notes of submissions, running into not more than two pages to the learned counsel, Ms. Suveni Bhagat, assisting the Amicus Curiae, Mr. Giri, within two weeks.
3. Learned counsel, Ms. Suveni Bhagat shall compile all the written submissions and submit to the Court within one week thereafter.
4. Arguments are heard.
5. Judgment is reserved.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)